

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

104. IA(I.B.C)/3519(MB)2024 C.P. (IB)/1340(MB)2020

**IN THE MATTER OF**

ASREC India Limited

VS

Shivaji Cane Processors Limited

Section 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 09.07.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Adv. Vijay Shah (PH)

For the Respondent: Adv. Priyansh Jain (PH)

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**ORDER**

**IA (IBC)3519/2024:-** Learned counsel for the Applicant submits that the same request for extension of time is pending before the Monitoring Committee and the Monitoring Committee is scheduled to meet today itself. In view of the same, adjourn this matter to **30.07.2024**.

SD/-  
MADHU SINHA  
Member (Technical)  
//Anmol//

SD/-  
REETA KOHLI  
Member (Judicial)